

- Observations/Recommendations of the Committee contained in its Ninety-second Report (Seventeenth Lok Sabha) on “Functioning of Railway Mail Service and Road Transport Network in Department of Posts”;
- (iii) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and sixth Report (Seventeenth Lok Sabha) on “Avoidable Payment of Compensation Charges for Low Power Factor - V.O. Chidambaranar Port Trust”;
- (iv) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in its One Hundred and fifteenth Report (Seventeenth Lok Sabha) on “Catering Services in Indian Railways”; and
- (v) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and eighteenth Report (Seventeenth Lok Sabha) on “Inordinate delay in setting up of Indian National Defence University (INDU)”.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

SHRI NIRANJAN BISHI (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2024-25):-

- (i) Seventh Report of the Committee on ‘Demands for Grants (2025-26)’ of the Ministry of Tribal Affairs; and
- (ii) Eighth Report of the Committee on ‘Demands for Grants (2025-26)’ of the Ministry of Minority Affairs.

REGARDING NOTICES RECEIVED UNDER RULE 267 AND OTHER MATTERS

MR. CHAIRMAN: Hon. Members, eight notices have been received under Rule 267. The notices of Shri Sukhendu Sekhar Ray, Shri Saket Gokhale, Shrimati Mausam B Noor, Shrimati Mamata Thakur, Ms. Dola Sen, Shri Ritabrata Banerjee have demanded discussion over the alleged lapse of the Election Commission in issuance

of multiple duplicate Electoral Photo Identity Cards across the States. The notice of Shri Sanjay Singh demands discussion over the issue of missing persons from the recently organized Maha Kumbh at Prayagraj. The notice of Dr. V. Sivadasan demands discussion on adverse impact on account of the deal of two Indian telecom companies with Starlink. Hon. Members, it is never a pleasure to reiterate but, under compulsion, I am doing so. I would seek your indulgence to kindly go through the rulings imparted at my end on this issue on 8th December, 2022, and 19th December, 2022. You would recall, then I had indicated two aspects — one is the procedural part of it. And, once you cross the barrier of procedural part, then, the Chairman has to apply his mind, use his discretion and also invite your attention that whenever such a situation has arisen in the House, it has been consensus between both the sides. The present notices fall on the first count. Since these notices do not conform to the directives imparted by the Chair, the same are declined.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have a point of order. I have only one submission to make because during the Zero Hour, normally, we do not raise point of order. Since your honour has directed me to raise the point of order...

MR. CHAIRMAN: What is the point of order you are raising?

SHRI SUKHENDU SEKHAR RAY: Sir, it is under Rules 266 and 176. Actually, last year, on 29th July, there was precedence when your honour was pleased to convert notice under Rule 267 into notice under Rule 176 for a Short Duration Discussion on the tragic death of students in a coaching institute in Delhi. So, I am requesting your honour to kindly convert my notice under 267 into notice under Rule 176 by exercising your discretionary power under Rule 266 for a Short Duration Discussion on the subject that I have raised through my notice under Rule 267. That is my humble submission and request to your honour to consider.

MR. CHAIRMAN: Hon. Members, I appreciate the genius of the Member that under the garb of raising a point of order, he is making a good suggestion. I will take it into consideration and take a call and indicate so. Now, Matters raised with permission, Dr. John Brittas on 'Demand to assist Kerala in rehabilitating the landslide victims in Wayanad district'.
